

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (c). Since the announcement of the orders expelling non-citizen Asians from Uganda, the Government of India have throughout urged on the Uganda Government that as long as Indian citizens remain in that country, the safety of their lives and properties would be that Government's responsibility, Government are not aware of the loss of life of any Indian citizens so far. Government's efforts will continue to secure just and equitable terms for the realisation and repatriation of properties left behind by our nationals

Attack on Workers in Durgapur Steel Plant

800 SHRI ROBIN SEN Will the Minister of STEEL AND MINES be pleased to state

(a) whether Government are aware about the attacks on the contractors' Labourers in Durgapur Steel Plant by the goonda elements;

(b) whether Government are aware that the contractors in league with the management of Durgapur Steel Plant are assaulting and threatening the workers inside the plant with the help of goondas and the workers have been arrested without any reasons; and

(c) if so, the steps taken by Government to prevent such kinds of attacks?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN): (a) There have been no reports of attacks on Contractors' labourers inside the plant by goonda elements;

(b) and (c), Do not arise.

12 hrs.

RE: DISCUSSION ON ALLEGED SCANDAL ABOUT IMPORT OF WOOLLEN RAGS AND ADJOURNMENT MOTION ON THE CLOSURE OF THE DELHI UNIVERSITY

MR. SPEAKER: Now, calling attention-notice. Shri Shrikishan Modi.

SHRI SHRIKISHAN MODI (Sikar): I call the attention.....

SHRI JYOTIRMOY BOSU: (Diamond Harbour). On a point of order. I have already written to you seeking your permission to make a submission. This rags scandal has become a national scandal. It involves not less than Rs. 15 crores every year, and the rags which have been bought from America for about Re. 1 a k.g. . . . (Interruptions). We want to full-fledged discussion on this. I have already given notice for it. The calling attention will be only an apology for this. It involves the Foreign Trade Minister, the Finance Minister, the Customs and the STC. It is not a matter which can get clearance through a calling-attention-notice. I seek your permission to raise it and I seek your assurance that the matter will be discussed fully on the floor of the House, because it is a national scandal and it has been going for the last three years.

MR. SPEAKER: I think I should first wish him a welcome back to the House.

SHRI JYOTIRMOY BOSU. Thank you, Sir.

MR. SPEAKER: So far as this point is concerned, I also know that there is a lot of agitation, and I have no objection to having any debate...

SHRI JYOTIRMOY BOSU: Thank you, Sir.

MR. SPEAKER: He can put it forward in the Business Advisory Committee, and if they allocate any time, I shall be so happy about it.

SHRI S. M. BANERJEE. (Kanpur). Let there be a reply to the calling-attention first.

SHRI R. S. PANDEY. (Rajnandgaon): It has appeared in the press that this matter has been referred to the CBI. In the circumstances, may I know whether if a discussion is permitted, it will not confuse the matter...

MR SPEAKER: May I make one request to the hon. Members? The hon. Minister will be there, and the Members will be there in the Business Advisory Committee, and we can discuss it. The reply of the hon. Minister is not yet before us.

SHRI R. S. PANDEY: It would be better if the CBI report is before us. I am in favour of discussing it on the floor of the House. It is a very serious matter. But if the report of the CBI also come before us, it will be better, because we shall know something about what has happened.

SHRI JYOTIRMOY BOSU: I had given an adjournment motion about the closure of the Delhi University, which you have considered not fit to accept. Would you allow a substitute performance on that, namely that the matter may be discussed on the floor of the House? I would not insist that you may admit the adjournment motion.

SHRI S. M. BANERJEE: Let the hon. Minister reply to the calling-attention-notice. Let us hear the hon. Minister. There is no reason why he should not reply to it.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): The House can discuss the matter after that....

SHRI S. M. BANERJEE: I am not talking of the rags scandal now; let the hon. Minister reply and let there be a discussion on it. But what I am talking about it this....

MR. SPEAKER: But when I am standing, he should sit down. . . .

SHRI S. M. BANERJEE. I have seen you standing.

MR SPEAKER. If he has seen me standing, still he is not looking like that. As regards the situation as it developed in various parts round about the city, of course, the other day, the hon. Minister of State in the Ministry of Home Affairs had replied to it. There was one adjournment motion on it earlier, and now there is another one. The students had again ransacked the Chief Executive Councillor's.

SHRI ATAL BIHARI VAJPAYEE: They are being beaten by the police.

SHRI S. M. BANERJEE: They had fired 20 rounds of tear-gas shells, and the students have been mercilessly beaten.

MR SPEAKER: After all, when the Speaker is standing, the hon. Members should sit down. It may be a good exception if that happens for a day or so. But it should not be made a daily practice. When I am going to make my observations, why should hon. Members interrupt? The Minister should come out with a very clear statement about it and we will see later whether we need a further discussion or not.

SHRI PILOO MODY (Godhra): I have had a phone call saying that the students are still being mercilessly beaten, at this very moment.

SHRI ATAL BIHARI VAJPAYEE: And the police has entered the hostel of Ramjas College.

SHRI PILOO MODY: I have the names of boys who have actually been beaten.

SHRI S. M. BANERJEE: The university campus has been converted into a concentration camp.

SHRI JYOTIRMOY BOSU: Indiscriminate and ruthless beating of the students is on the order.

MR. SPEAKER: I am asking the Minister to make a statement.

श्री अटल बिहारी बाजपेयी : आपने कहा है कि मंत्री महोदय वक्तव्य दें : मेरा निवेदन है कि या तो आप हमारा काल एटेंशन मंजूर करें या फिर हमें मंत्री महोदय के वक्तव्य पर सवाल करने की इजाजत दें । कल आप सदन में तहीं थे और मंत्री महोदय ने वक्तव्य दिया । तब हमें सवाल करने की इजाजत मांगने के लिए बड़ी मेहनत करनी पड़ी ।

SHRI PILOO MODY: Ramakrishna Kaushik, Dinesh Kaushal and D. S. Gill—these are the names of the boys who have been mercilessly beaten, who are being beaten at this very minute.

MR. SPEAKER: I will not object to questions being asked after the statement of the Minister. But the difficulty is about the definite rule you have provided. You can amend the rule, but as far as it stands now, how can I go out of it? No question can be asked after such a statement.

SHRI ATAL BIHARI VAJPAYEE: In that case, we will press the adjournment motion, if we are not allowed even to seek clarification.

MR. SPEAKER: I am saying this because the rule is there. You think the Speaker is coming out with his own view. I am only interpreting the rule. It is not my view. If it were to be left to me, I would not object to questions being asked.

SHRI DINEN BHATTACHARYYA (Serampore): You can create a convention.

MR. SPEAKER: If you want the Minister to make a statement, it can be made. If you do not, I am prepared to admit a call attention motion.

SHRI S. M. BANERJEE: On a point of order. According to the rules, if the Minister makes a statement *suo motu*, we cannot ask questions.

MR. SPEAKER: The rule is there.

SHRI S. M. BANERJEE: I have read it. Having been 17 years here, I must have read something.

MR. SPEAKER: You must have known that I have been reading this for 15 years as Speaker and several years as a Member.

SHRI S. M. BANERJEE: I accept you as the Speaker. I am not contradicting you.

MR. SPEAKER: Do not misguide me. You are welcome to be misguided yourself, but not me.

SHRI S. M. BANERJEE: Under the rules, a Minister has every right to make a statement *suo motu*. According to the existing rule, thereafter, we are not supposed to ask question. I agree with you there.

But here is a case in regard to Delhi University concerning which we have tabled on adjournment motion and also call attention motion. This is because of the alarming situation in the University involving all the students. The Minister did not think it proper to come out with a statement. He could have asked your permission to make a statement today. Now we have tabled our adjournment and call attention motion. According to your instructions, he has to make a statement. He has not made any. If his name was in the order paper for this purpose, I would not have pressed the adjournment motion. Since it is not in the order paper, I press my adjournment motion to discuss the serious and alarming situation.

MR. SPEAKER: All I can do, if he is not making a statement, is to admit the call attention motion.

SHRI JYOTIRMOY BOSU: On a point of order. I consider that the situation in one of the largest universities in the country which is in the very capital of our country and which has been closed for three days has gone beyond control, and they expect further deterioration. Police were called in inside the campus; they have been beating the boy and girl students mercilessly without parallel. I consider this a fit case for adjournment of the business of the House to discuss the matter. Hence we have given notice therefor. Now we want your considered views. Do you consider the situation to be grave enough or not and if you consider so, we can ventilate our grievances through which forum? You can tell us. (Interruptions).

SHRI S. M. BANERJEE: The Education Minister did not think it proper even to attend Parliament?

MR. SPEAKER: I have already said that because you will not be in a position to ask question if he comes out with a statement *suo motu*, if I allow a call attention motion, Members will be in a position to ask questions and therefore I decided to admit the call attention motion.

SHRI SAMAR GUHA (Contd.): On a point of submission. It is an urgent matter. On some previous occasions more than one call attention motion had been admitted the same day. Here it is not only that the University has been closed but the police also got into the university.

MR. SPEAKER: I am allowing a call attention.

SHRI SAMAR GUHA: Clashes are going on and there is a possibility of further injury and further loss of life. Therefore I suggest that call attention motion should be taken up today, in the evening. There have been precedents.

MR. SPEAKER: I am sorry; I cannot do this time.

SHRI JOYTIRMOY BOSU: Two call attention notices have been admitted by the former Speaker, Dr. Sanjiva Reddy. We should like you to consider that suggestion.

MR. SPEAKER: That was when only one gentleman was asking the call attention motion; now there are five Members asking the call attention motion.

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED LEAKAGE INTO OPEN MARKET OF WOOLLEN GARMENTS IMPORTED AS RAGS

श्री श्री किशन बोदी (सीकर): अध्यक्ष महोदय, मैं अखिल भारतीय लोक महत्त्व के निम्नलिखित विषय की ओर विदेश व्यापार मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक दस्तावेज दें :-

“ऊनी चिमड़ों के नाम पर जायात किए गए ऊनी कपड़ों की खुले बाजार में बिक्री का समाचार।”

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA): Mr. Speaker, Sir, the regulation under which import of woollen rags is permissible against the export of woollen manufactures including knitwear is effective from May 1968. In fact, a